

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**15. Intervention Petition/14/2023 In C.P.(CAA)/118(MB)2024 In
C.A.(CAA)/153(MB)2022**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

**NAME OF THE PARTIES: - Supreme Infrastructure India Limited
IN THE MATTER OF
Supreme Infrastructure India Limited**

**Section: - Rule 11 of NCLT, Rule 32 230-232 - Second Motion of Companies
Act, 2013**

ORDER

Presence: -

Counsel Dhruva Gandhi a/w. Ms. Anuja Jhunjunwala and Ms. Nidhi Singh
..... Petitioner through VC.
Adv. Amir Arsiwala a/w Adv. Narpat Singh Central Bank of India.

Counsel for the applicant seeks time to file a rejoinder to the reply filed by the Respondent/Petitioner. Let the rejoinder be filed within a period of two weeks with an advance copy of the reply to the counsel for the other side. List this matter on **02.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)